

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Tax Appeal No. 23 of 2018

Ram Nandan Singh --- --- Appellant
Versus
Asstt. / Dy. Commissioner of Income Tax (Inv. Circle),
Central Circle , Ranchi --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant: Ms. Rakhi Sharma, Advocate
For the Respondent: Mr. Salona Mittal, Advocate

04/ 20.07.2020 Ms. Rakhi Sharma for the appellant and Mr. Salona Mittal, on instruction of learned counsel for the Respondent on record Mr. Rahul Lamba appear through Video Conferencing.

2. Following defects remain to be removed.

- i. Cage column of Original communicated copy may be verified & corrected. It may be sent down to the court below for necessary correction.
- ii. Assessment year given at para-1 of memo differs from aggrieved & prayer portion of Memo. It may be verified & corrected.
- iii. Oath No. is missing at affidavit of supplementary affidavit.

3. Learned counsel for the appellant prays for and is allowed three weeks' time to remove defect nos. 2 and 3. In order to remove defect no. 1, let the certified copy of the original communicated order be returned to the learned Income Tax Appellate Tribunal, Circuit Bench, Ranchi for correction forthwith. Original communicated order be returned to this Court within two weeks of its receipt after carrying out necessary correction. The instant order be also sent along with certified copy of original communicated order.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)